

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.19/95

Date of order: 9.7.2000

1. Brij Mohan Pathak, S/o Sh.C.L.Pathak, posted as Electrical Fitter Gr.I, under CEF, RAG, W.Rly, Kota.

...Applicant

Vs.

1. Union of India through General Manager, W.Rly, Churchgate, Mumbai.

2. Divisional Railway Manager, Western Rly, Kota.

...Respondents.

Mr.P.P.Mathrur, Proxy of Mr.R.N.Mathur Counsel for applicant

Mr.Manish Bandari : for respondents.

CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member.

Hon'ble Mr.A.P.Nagrath, Administrative Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

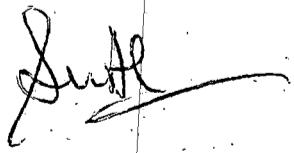
In this O.A filed under Sec.19 of the ATs Act, 1985, the applicant makes a prayer to quash and set aside the order dated 29.9.94 (Annex.A1) and to direct the respondents not to revert the applicant from the post of Electrical Fitter Gr.I on the basis of the ground mentioned in Annex.A1.

2. In the order dated 29.9.94, it is mentioned that the applicant was promoted against a reserved vacancy of SC erroneously, therefore, the administration has decided to revert the applicant from ELF Gr.I to ELF Gr.II.

3. Reply was filed, which is on record.

4. The learned counsel for the applicant has admitted the fact that the applicant is still working on the post of Electrical Fitter Gr.I and he has not been reverted so far.

5. This O.A was filed in the year 1995 with the prayer to direct the respondents not to revert the applicant from



the post of Electrical Fitter Gr.I and the applicant is still continuing on the post, therefore, we do not find any reason to say that the applicant in this case needs any interference by this Tribunal.

6. Therefore, this O.A is dismissed having no merit with no order as to costs.

Nagrath
(A.P.Nagrath)

Member (A).

Agarwal
(S.K.Agarwal)

Member (J).